

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.98 of 1999

Monday, this the 6th day of October, 2003

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.
Hon'ble Mr. D.R.Tiwari, A.M.

Chandra Sain,
Son of Sri Leeladhar,
Resident of Mohalla Jwala Nagar,
Civil Line Rampur.Applicant.

(By Advocate : Shri A.R.B. Kher - absent)

Versus

1. The Union of India
through Secretary,
Ministry of Information and Broadcasting
New Delhi.
2. Director General
All India Radio,
Aakashpuri Bhavan,
New Delhi.
3. Station Director,
All India Radio, Rampur.
4. Station Engineer,
All India Radio, Rampur. Respondents.

(By Advocate : Shri P.Mathur)

ORDER (ORAL)

By Hon'ble Mr. Justice R.R.K.Trivedi, V.C. :

List has been revised, none is present for the applicant.
Shri P. Mathur, learned counsel for the respondents is present.
Learned counsel for the respondents has submitted that this
O.A. has been filed against All India Radio, which has been
converted into a corporation known as Prasar Bharti and thus
the O.A. is not legally maintainable. It is also sub-



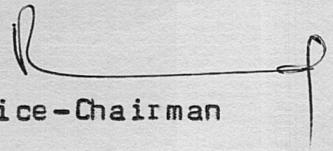
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that this Tribunal has already taken the view that the O.A. against the Prasar Bharti is not maintainable as no notification under section 14(2) of Administrative Tribunals Act, 1985 has been issued by the Central Government conferring jurisdiction on this Tribunal.

2. In the circumstances, the O.A. is dismissed as not maintainable. No order as to costs.



Member (A)



Vice-Chairman

shukla/-